

Mr. D. S. Mishra  
Mr. S. Biswas

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 614 1996

L. Laxman Rao..... Applicant(s)

Union of India Versus Respondent(s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
	22.8.96	<p>REGISTER</p> <p>S. Registrar</p>	<p>380 for Rs 50/- has been filed.</p> <p>19.8.96.</p>
1	23.8.96	<p>Nobody is present when called.</p> <p>Adjourned to 9.9.1996.</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>23.8.96</p>
2	28.8.96	<p>At the request of the petitioner's counsel, adjourned to 29.8.96.</p> <p>Member (Admn.)</p>	<p>May be placed for registration.</p>
3	29.8.96	<p>The applicant working as Driver Gr.II has been transferred and posted in the capacity from Bandamunda Hospital to Dangaposi Station which is more than 50 kms. from Bandamunda. He states that he is unmarried, but he has an old mother dependant on him. His mother is bed-ridden. He filed a representation to Divisional Railway Manager, S.E. Railway, Chakradharpur, who is impleaded as Respondent No. 3 in this application. Following the law laid down by the Supreme Court in</p>	<p>29.8.96</p> <p>22.8.96 S. D.</p> <p>for admission with stay.</p> <p>RM 22.8.96</p> <p>Bench</p>

(A)

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
..3 29.8.96		<p>the case of Gujarat Electricity Board vs. Atmaram Sungowli Poshwani (1989(10) ATC 396; 1989(2) SCC 602, this Original Application can be disposed of by giving a simple direction to Respondent 3. The Respondent 3, Divisional Railway Manager, S.E.Railway, Chakradharpur to whom the representation dated 22.7.1996 has been addressed by the applicant, shall dispose of the said representation within a period of three weeks from the date of receipt of a copy of this order, and till such time Annexure-1, the impugned order of transfer dated 6.7.1996 is stayed. Learned counsel for the applicant Shri D.S. Mishra, states categorically that the applicant has not been relieved consequent on his order of transfer till to-day.</p> <p>The Original Application is disposed of accordingly.</p> <p>Hand over a copy of the order to the petitioner's counsel.</p> <p style="text-align: right;">In accordance MEMBER (ADMINISTRATIVE)</p>	<p>A copy of the order of 29.8.96 may be sent to all respects by regd. post/A.D. with O.A. copies. The same copy of the order of 29.8.96 may also be given to the applicant's counsel.</p> <p><u>Patra</u> <u>5/9/96</u> <u>Shrikant</u> <u>10.09.96</u></p> <p>Received copy of order 29.8.96</p> <p><u>S. D. Sena</u> <u>11.9.96</u></p>